

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 40/TT/2014

Subject : Determination of transmission tariff for 2014-19 tariff period for 765/400 kV, 1X1500 MVA, ICT-1 at Dharmjaygarh sub-station along with associated bays under "Supplementary Transmission Scheme of upcoming IPP Projects in Chhattisgarh" in Western Region.

Date of Hearing : 14.3.2016

Coram: Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Chhattisgarh State Electricity Board and 7 others

Parties present: Shri PiyushAwasthi, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri Pankaj Sharma, PGCIL
Shri A. M. Pavgi, PGCIL
Shri P.V. Nath, PGCIL
Smt. Archana Kumari, PGCIL
Shri Amit Yadav, PGCIL
Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Jashbir Singh, PGCIL
Shri AryamanSaxena, PGCIL
Shri M.M. Mondal, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for 2014-19 tariff period for 765/400 kV, 1X1500 MVA, ICT-1 at Dharmjaygarh Substation along with associated bays under "Supplementary Transmission Scheme of upcoming IPP Projects in Chhattisgarh" in Western Region.
- b) The petitioner has claimed total additional capitalization of ₹1810.11lakh for 2014-19 tariff period for the said asset.



2. The petitioner has submitted that delay in commissioning of asset is on account of withdrawal of L1 bidder and re-tendering of the package. In this regard the Commission directed the petitioner to submit the following:
 - (i) Rate of L1 bidder
 - (ii) Details of EMD recovered from L1 bidder and adjustment of the same in capital cost
 - (iii) Increase in re-tendering cost
3. The petitioner has requested for additional ROE of 0.5%. In this regard the Commission directed the petitioner to submit the Regional Power Committee/National Power Committee certificate under Clause 24(2)(iii) of the 2014 Tariff Regulations certifying that commissioning of the particular element will benefit the system operation in the regional/national grid.
4. The Commission directed the petitioner to submit the replies to the above query on affidavit with copy to respondents by 18.3.2016, failing which the matter would be decided on the basis of the information already available on record.
5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

